

Central Administrative Tribunal Lucknow Bench Lucknow

O.A. No. 259/2008

Lucknow, this the 19th day of September 2008.

Hon'ble Dr. A. K. Mishra, Member (A)

Ketau daughter of late Sakatoo aged about 25 years, resident of Village Gangapur Pargana and Tehsil Tulsipur District Balrampur.

Applicant.
(By Advocate Sri G.D. Singh).

Versus

1. Union of India through its General Manager North Eastern Railway Gorakhpur.
2. Divisional Railway Manager North Eastern Railway Lucknow.

Respondents.

(By Advocate Sri N. K. Agarwal).

Order

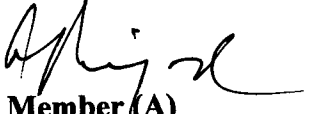
By Hon'ble Dr. A. K. Mishra, Member(A):

Heard counsel for the parties.

2. The applicant's case is that a representation of the applicant is pending before the competent authority. The applicant counsel further clarifies that the representation dated 28.8.2007 has been made to the respondent authority for considering her case for compassionate appointment. From the record, it is seen that a representation has been made to Divisional Personnel Officer of North Eastern Railway about her prayer for compassionate appointment. Counsel for the respondents says that the Divisional Personnel Officer is not the competent authority. On the other hand, respondent No. 2 is the competent authority.

3. On hearing counsel for the parties, this application is disposed of with a direction that applicant may submit a copy of this representation along with copy of the order of the Original Application before the competent authority (Respondent No. 2) for disposal as per law with a speaking order within a period of 3 months.

4. In view of the above, O.A. is disposed of. No costs.


Member (A)